

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 42 <sup>90</sup> 198

Association of Engineering Employees <sup>CED. AIR Adl & Or.</sup> Applicant (s).

Harish Patel Adv. for the  
Petitioner (s).

Versus

Union of India & Respondent (s).

S. S. Agarwal Adv. for the  
Respondent (s).

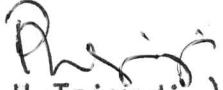
SR NO.	DATE.	ORDERS.
		Appointment (Copy Served)
2/2		Issue notice of P.A to seppa pending Admission to seppa
16-2-90		This matter is not placed on board of 16-2-90 due to D.O. is not available & matter is pertain for D.O.

0.A./42/90

CORAM : Hon'ble Mr.P.H.Trivedi : Vice Chairman  
Hon'ble Mr.A.V.Haridasan : Judicial Member

1/2/1990

Heard Mr.Girish Patel the learned advocate for the applicant. Pending admission. Issue notice on the respondents on interim relief and admission within 15 days. In the mean time if any orders are passed, the parties effected be informed in terms that they will be subject to the ~~hearing~~ <sup>dealing</sup> of the interim relief. Registry to post the case accordingly. Direct service allowed to the petitioner.

  
( P.H.Trivedi )  
Vice Chairman

  
( A.V.Haridasan )  
Judicial Member

Mogera

O.A./42/90

(6)

Coram : Hon'ble Mr. A.V.Haridasan : Judicial Member  
Hon'ble Mr. M.M.Singh : Administrative Member

6/4/1990

Mr.Shilesh Parikh for Mr.Girish Patel learned counsel for the applicant submitted that the applicant does not want to prosecute the application now and that he wants to withdraw the application with ~~and~~ liberty to institute a fresh application. The prayer is granted. Hence the application is disposed of as withdrawn.

H. M. L

(M.M.Singh)  
Administrative Member

(A.V.Haridasan)  
Judicial Member

a.a.b.